

explanation for one Paper and there was no explanation for the other.

SHRI SATYA PRAKASH MALAVIYA: Similar is the case today. In respect of item No. 4, there is no explanation.

THE DEPUTY CHAIRMAN: If you bring an explanation, the question is raised as to why you should bring an explanation. If you do not bring an explanation, somebody would come and say, "Why did you not bring an explanation?" We should sort this thing out once for all. I will speak to the Chairman of the Committee on Papers Laid on the Table.

SHRI AJIT P. K. JOGI: Mr. Malaviya should be co-opted as a Member on the Committee

THE DEPUTY CHAIRMAN: Then Mr. Salim will also have to be co-opted. He also raises objections. These two should be there.

I Report and Accounts (1993-1994) of the Control Board for workers Education, Nagpur and related papers.

II Report (1993-94) of the Employees Provident Fund Organisation, New Delhi.

III Report and Accounts (1993-94) of the Employees State Insurance Corporation, New Delhi and related papers.

THE MINISTER OF LABOUR (SHRI P. A. SANGMA): Madam I lay on the Table:—

A copy each in (English and Hindi) of the following papers:—

(i) (a) Thirty-fifth Annual Report and Accounts of the Central Board for Workers Education, Nagpur, for the year 1993-94, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Board.

II Forty-first Annual Report of the Employees' Provident Fund Organisation, New Delhi, for the year 1993-94 [Placed in Library. See No. LT-7169-95].

III A copy each (in English and Hindi) of the following papers, under section 36 of the Employees' State Insurance Act, 1948:—

(a) Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 1993-94.

(b) Annual Accounts of the Employees' State Insurance Corporation, New Delhi, for the year 1993-94 and the Audit Report thereon. [Placed in Library See No. LT-7169-95].

(I) Report and Accounts (1993-94) of the State Trading Corporation of India, Limited, New Delhi and related papers.

II Report and Accounts (1993-94) of the Projects and Equipments Corporation of India Limited, New Delhi and relate papers.

III Report and Accounts (1993-94) of the Overseas Construction Council of India, New Delhi and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Madam I lay on the Table:—

A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

I (a) Annual Report and Accounts of the State Trading Corporation of India Limited, New Delhi for the year 1993-94, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. LT-7172/95].

II (a) Annual Report and Accounts of the Projects and Equipment Corporation of India Limited, New Delhi for the year 1993-94, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library See No. LT-7171/95].

III A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Overseas Construction Council of India, New Delhi for the year 1993-94, together with the Auditors' Report on the Accounts.

- (b) Review by Government on the working of the above Council.

[Placed in Library See No. LT-6974/94].

I Report and Accounts (1993-94) of the Institute of applied Manpower Research, New Delhi and related papers.

II Report and Accounts (1993-94) of the Regional Computer Centre, Calcutta and related papers.

III Report and Accounts (1993-94) of the Regional Computer Centre Chandigarh and related papers.

THE MINISTER OF STATE OF THE
MINISTRY OF PLANNING AND
PROGRAMME IMPLEMENTATION
(SHRI GIRIDHAR GOMANG): Ma-

dam I lay on the Table a copy each (in English and Hindi) of the following papers:—

I (a) Thirty-first Annual Report and Accounts of the Institute of Applied Man-power Research, New Delhi, for the year 1993-94, together with the Auditors' Report on the Accounts.

- (b) Review by Government in the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library See No. LT-6804/94].

II (a) Annual Report and Accounts of the Regional Computer Centre, Calcutta, for the year 1993-94, together with the Auditors' Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library See No. LT-7158/95].

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

III. (a) Annual Report and Accounts of the Regional Computer Centre, Chandigarh, for the year 1993-94, together with the Auditors' Report on the Accounts.

- (b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-7159/95].

THE DEPUTY CHAIRMAN: Mr. Chidambaram, I think, since you became a Minister again, this is the first paper you are laying on the Table. So is the case with Mr. Buta Singh and Mr. Giridhar Gomango.

SHRIMATI JAYANTHI NATARAJAN: Do you want us to interrupt them, Madam?

THE DEPUTY CHAIRMAN: When they lay papers on the Table for the first time they should not be interrupted.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT AND TOURISM

SHRI BHADRESWAR GOHAIN (Assam): Madam, I beg to present the Twelfth Report (in English and Hindi) of the Department-Related Parliamentary Standing Committee on Transport and Tourism on Development of Tourism and Transport in North East.

REPORT OF THE PUBLIC ACCOUNTS COMMITTEE

श्री बिलोकी नाथ चतुर्वेदी (उत्तर प्रदेश) : उपसभापति महोदया, मैं आपकी आज्ञा से सीमा शुल्क प्राप्ति-अधिनियम में किसी उपबंध के न होने के कारण राजस्व की हानि के संबंध में लोक लेखा समिति (दसवीं लोक सभा) के तिरासीवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

MESSAGE FROM THE LOK SABHA

The Cable Television Networks (Regulation) Bill, 1994

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

I am directed to inform you that the Cable Television Networks (Regulation) Bill, 1994, which was passed by Rajya Sabha at its sitting held on the 13th December, 1994, has been passed by Lok Sabha at its sitting held on the 15th March, 1995, with the following amendments:—

Enacting Formula

1. Page 1, line 1,—

for "Forty-fifth" substitute "Forty-sixth"

Clause 1

2. Page 1, line 6,—

for "1994" substitute "1995"

Clause 23

3. Page 7,—

for lines 13 and 14, substitute—

"23. (1) The Cable Television Networks (Regulation) Ordinance, 1995 is hereby repealed."

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendments be communicated to Lok Sabha."

Madam, I lay a copy of the amended Bill on the Table.

LEAVE OF ABSENCE

THE DEPUTY CHAIRMAN: I have to inform Members that a message has been received from Shri Shivajirao Giridhar Patil stating that he is admitted in Apollo Hospital, Madras, for Angioplasty Surgery. He will, therefore, not be in a position to attend the House during the remaining part of the current Session. He has, therefore, requested for the Leave of Absence.